

**GOVERNMENT OF INDIA  
HOME AFFAIRS  
LOK SABHA**

UNSTARRED QUESTION NO:3305

ANSWERED ON:11.02.2014

POLICE REFORMS

Kanubhai Patel Jayshreeben;Rajendran Shri C.

**Will the Minister of HOME AFFAIRS be pleased to state:**

- (a) the details of the Committees/Commissions constituted by the Government on Police reforms and functioning of Police forces along with the terms of reference and the mandate of the said Committees/ Commissions;
- (b) whether such Committees/Commissions have submitted their reports to the Government;
- (c) if so, the details thereof and the follow up action taken by the Government thereon;
- (d) whether the Government has held consultations with various States in this regard;
- (e) if so, the reaction of the State Government thereto; and
- (f) the total funds granted/utilized by the State Governments on police reforms and functioning of police forces during each of the last three years and the current year, State-wise?

**Answer**

MINISTER OF THE STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI MULLAPPALLY RAMACHANDRAN)

(a) to (c) In order to improve the functioning of the police, several High level Committees and National Police Commission were constituted during the last three decades for identifying appropriate measures of reforms in the police forces in the country. Notable amongst them are the National Police Commission (1977), Ribeiro Committee (1998), the Padmanabhaiah Committee (2000), Malimath Committee on Reforms in Criminal Justice System (2000) and the Review Committee (2004). The details of the various Committees/Commission on Police Reforms along with the terms of references are at Annexure-I.

"Public Order" and "Police" are "State subjects" falling in Entry 1 & 2 of List-II of the Seventh Schedule of the Constitution of India and therefore the State Governments are entrusted with the responsibility to implement various police reforms measures. Accordingly, the recommendations of the various Commission/Committees, including the Review Committee, were forwarded to the State Governments and Union Territory Administrations for appropriate action.

(d) & (e) Police reform is a continuous process. The Ministry of Home Affairs (MHA) has been persuading the State Governments/UT Administrations from time to time to bring in the requisite reforms in the police administration to meet the expectations of the people. For this purpose, all the reports/recommendations of the Expert Committees & Commission on Police Reforms have been forwarded to the State Governments/ UT Administrations. Many of the recommendations of the Review Committee have already been implemented by a number of State Governments/ UT Administrations. Further, 14 States, viz., Assam, Bihar, Chhattisgarh, Haryana, Himachal Pradesh, Kerala, Meghalaya, Mizoram, Punjab, Rajasthan, Sikkim, Tamil Nadu, Tripura and Uttarakhand have formulated their State Police Acts and 2 States, viz., Gujarat and Karnataka have amended their existing Police Acts broadly on the pattern of the Model Police Act.

(f) 'Police' being a State subject, Ministry of Home Affairs does not maintain details of funds utilised by the State Governments on Police Reforms and functioning of Police Forces. Ministry of Home Affairs also does not provide any direct assistance to the State Governments for implementation of Police Reforms. However, Ministry of Home Affairs is providing grants-in -aid to the State Governments under the Scheme for Modernisation of State Police Forces (MPF) towards supplementing the efforts of the State Governments in modernizing their police forces, especially for meeting the emerging challenges to internal security in the form of terrorism, urban policing, strengthening training infrastructure, construction of Police Stations & Housing etc.

A statement indicating the details of funds allocated and utilized under the MPF Scheme is at Annexure-II.